

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 107

IA(I.B.C)/762(CH)2022

IA(I.B.C)/706(CH)2024

And

C.P. (IB) No. 232/Chd/J&K/2021

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd. ... Petitioner

Versus

Vipan Singh Wazir & Ors. ... Respondents

Under Section: 95(1), 60(5), 99, IBC 2016

Order delivered on 16.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner in main CP and Respondent in IA No. 762/2022 : Mr. Sirat Sapra proxy counsel for Mr. Kunal Saini, Advocate.

For the Respondent in main CP and applicant in IA No. 762/2022 : Dr. Rajansh Thukral with Mr. Sidharth Thukral, Advocate.

For the RP : Ms. Deepika Bedi, Advocate in IA No. 706/2024.

ORDER

IA(I.B.C)/762(CH)2022

List on 27.05.2024.

IA(I.B.C)/706(CH)2024

This application has been filed under Section 99 of the I&B Code, 2016 for placing on record the report file by the RP. The same is taken on record subject to just exceptions. Thus IA(I.B.C)/706(CH)2024 is disposed of

accordingly with a direction to tag the same with the main petition for reference purpose.

C.P. (IB) No. 232/Chd/J&K/2021

It is stated by the learned counsel for the petitioner that the amended memo of parties could not be filed as the counsel did not receive after signature from the Bank. Last opportunity is granted.

The learned counsel for the RP is directed to supply a copy of the RP report to the counsel opposite within two days and file affidavit of service to that effect. Objections, if any, be filed within one week after receiving the copy of the report with a copy in advance to the counsel opposite. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 27.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)